

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2574
ANSWERED ON 07/08/2024

PM-KUSUM YOJANA

2574.SHRI RAJIV PRATAP RUDY

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether there is a difference between the number of solar pumps sanctioned and those actually installed under the PM-KUSUM Yojana during the last five years;
- (b) if so, the details thereof, particularly in the State of Bihar with respect to the district of Saran;
- (c) the number of cases of frauds reported under the PM-KUSUM Yojana in Bihar and its Saran district;
- (d) the steps taken by the Government to address and prevent such frauds; and
- (e) the measures being implemented to ensure the timely installation and operationalization of sanctioned solar pumps under the Yojana?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) & (b) Yes. The PM-KUSUM Scheme is a demand-driven scheme. The allocations are made based on the demand received from States. Implementation is the responsibility of the State Implementing Agency (SIA). A period of 24 months from the date of the sanction, is presently allowed to States to complete the installation. Owing to various reasons such as delay in beneficiary/vendor selection by SIAs and unavailability of timely State share, there is often a difference between the number of solar pumps sanctioned and those actually installed under the scheme.

The progress of the PM-KUSUM as on 30.06.2024, including in the State of Bihar and its Saran district, is enclosed at **Annexure-I**.

(c) & (d) MNRE has received a number of complaints under the PM-KUSUM scheme from various States including the State of Bihar. The steps taken by the Government to address and prevent such frauds are enclosed at **Annexure-II**.

(e) The measures taken by the Government for the timely installation and operationalization of sanctioned solar pumps are enclosed at **Annexure-III**.

**Annexure-I referred to in reply to parts (a) & (b) of Lok Sabha Unstarred Question No.
2574 for 07.08.2024.**

Progress under PM-KUSUM (as on 30.06.2024)

S. No.	State	Component-A (MW)		Component-B (Nos)		Component-C (Nos)		
		Sanctioned	Installed	Sanctioned	Installed	Sanctioned (IPS)	Sanctioned (FLS)	Installed
1	Arunachal Pradesh	2	0	700	259	0	0	0
2	Assam	10	0	4000	0	1000	0	0
3	Chhattisgarh	30	4	10000	0	0	157500	0
4	Bihar	0	0	0	0	0	160000	0*
5	Gujarat	500	0	12382	6399	0	625000	0
6	Goa	150	0	900	0	0	11000	700
7	Haryana	85	2.25	252655	102973	0	65079	0
8	Himachal Pradesh	100	23.4	1270	638	0	0	0
9	Jammu & Kashmir	20	0	5000	1425	4000	0	0
10	Jharkhand	20	0	42985	15051	1000	0	0
11	Karnataka	0	0	27214	1368	0	587000	0
12	Kerala	40	0	100	8	55100	25387	6135
13	Ladakh	0	0	1400	0	0	0	0
14	Madhya Pradesh	600	20.13	59400	7325	0	295000	0
15	Maharashtra	700	6	405000	119306	0	775000	3650
16	Manipur	0	0	150	78	0	0	0
17	Meghalaya	0	0	3035	96	0	0	0
18	Mizoram	0	0	2700	0	0	0	0
19	Nagaland	5	0	265	65	0	0	0
20	Odisha	500	0	8241	3766	65000	10000	0
21	Puducherry	0	0	0	0	0	0	0
22	Punjab	220	0	103000	12952	186	75000	0
23	Rajasthan	550	201	262914	72603	6418	200000	3007
24	Tamil Nadu	424	0	5200	3236	0	0	0
25	Telangana	4000	0	400	0	0	28000	0
26	Tripura	5	0	10895	2828	2600	0	50
27	Uttar Pradesh	151	0	118790	46743	2000	370000	0
28	Uttarakhand	0	0	5685	318	200	0	0
29	West Bengal	0	0	10000	0	23700	0	20
30	Andaman & Nicobar	0	0	34	0	436	0	0
	Total	8112	256.78	1354315	397437	161640	3383966	13562

*The Progress in Saran District

There is no progress in State of Bihar so far against the allocation under Component C, implying that there is no installation in any district of the State, including Saran district.

Annexure-II referred to in reply to parts (c) & (d) of Lok Sabha Unstarred Question No. 2574 for 07.08.2024.

The steps taken by the Government to address and prevent fraud under the PM-KUSUM scheme.

- To prevent the general public from fraudulent activities, the Ministry of New and Renewable Energy (MNRE) has issued public notices through the Press Information Bureau (PIB), advising against depositing registration fees and other charges on fraudulent websites on the name of PM KUSUM. The public is also cautioned against sharing any personal information on such sites.
- A cautionary message on the National Portal of the PM-KUSUM scheme's homepage warns against fraudulent domains such as www.kusumyojanaonline.in.net, www.pmkisankusumyojana.co.in, www.onlinekusamyojana.org.in, and www.pmkisankusumyojana.com.
- Upon receiving fraud-related complaints, the Ministry forwards them to the police for necessary action under the relevant provisions of the IPC. The Ministry has also requested States/UTs police departments to take preventive measures and action against fraudulent activities.
- In cases of actual monetary fraud, the Ministry also forwards the complaints to the Indian Bank Association to freeze the bank accounts involved in these activities.

Annexure-III referred to in reply to part (e) of Lok Sabha Unstarred Question No. 2574 for 07.08.2024.

The measures taken by the Government for the timely installation and operationalization of sanctioned solar pumps.

- A revised comprehensive scheme guidelines has been issued in January 2024 to ease the implementation of the scheme.
- Component-B and C of the Scheme are included under Agriculture Infrastructure Fund (AIF) to provide subsidized loans to farmers.
- Scheme is also included under the Priority Sector Lending (PSL) Guidelines of the Reserve Bank of India (RBI) to enable ease of accessing finance.
- State-level tender is allowed for the procurement of standalone solar pumps.
- Tender conditions have been revised to include the system integrators as vendors for installation of solar pumps
- Meetings with Banks/FIs for the availability of low-cost financing to farmers. National Bankers Conclave has been organized with Banks and Financial Institutions during May 2024.
- Requirement of performance bank guarantees under Component-A and Component-C (Feeder Level Solarization) relaxed.
- Regular monitoring of the progress and issuance of clarifications and amendments to the scheme guidelines based on lessons learned during implementation and feedback from stakeholders.
- Regular Review Meetings conducted by MNRE. More than 10 review meeting has been carried out with states during FY 2024-25 so far.
- Extensive IEC & outreach activities are being conducted to increase awareness about the Scheme and beneficiary participation.
- National level workshop has been organized with the State Implementing Agencies in June 2024 explaining the simplified process under the scheme.